

18.05 hrs.

RE-SALARIES AND ALLOWANCES OF
MEMBERS OF PARLIAMENT
(AMENDMENT) BILL

(Amendment of section 3,6 etc.)

MR. CHAIRMAN: The next Bill stands in the name of Shri P. L. Barupal. The hon. Member is absent.

श्री तुलसीदास जाधव (बारामती) : इसको आप अगले शुक्रवार को ले लें। यह बिल पहले ही इंट्रोड्यूस तो हो चुका है।

MR. CHAIRMAN: No, that cannot be done, because the hon. Mover is not there.

श्री तुलसीदास जाधव : इसको इस वक्त पोस्टपोन कर दें। इस पर कंस्ट्रिक्शन पोस्टपोन कर दें। वह बीमार हैं।

MR. CHAIRMAN: Only the Member in charge of the Bill can move it. No other Member can move it.

SHRI RANGA (Srikakulam) : If the House has no objection and the Minister of Parliamentary Affairs has no objection, then he should be permitted.

MR. CHAIRMAN: But the rules do not permit that.

SHRI RANGA: If the House so likes, then you can suspend the rule.

SHRI INDER J. MALHOTRA (Jammu): We can suspend the rule. There is no difficulty about that.

SHRI CHANDRA JEET YADAV (Azamgarh) : There is no opposition to this. The House request that the rule should be suspended.

SHRI INDER J. MALHOTRA : I move the motion that the rule be suspended.

MR. CHAIRMAN: The question is :

"That the rule be suspended and that the Bill be postponed."

The motion was adopted

MR. CHAIRMAN: So, the consideration of this Bill is postponed.

18.08 hrs.

LAND ACQUISITION (AMENDMENT)
BILL

(Amendment of sections 11,23 etc.)

SHRI S. C. SAMANTA (Tamluk) : I beg to move :

"That the Bill further to amend the Land Acquisition Act, 1894, be circulated for the purpose of eliciting opinion thereon by the 31st August, 1968."

The object of moving this Bill for consideration by the House has been mentioned in the Statement of Objects and Reasons which reads thus :

"Section 23 of the Land Acquisition Act, 1894, enjoins that in determining the amount of compensation for land to be acquired under this Act, the court shall take into account the market value of land on the date of publication of notification under section 4 of the Act. When the intervening period between the date of notification and the date of acquisition is long....."

which is generally the case—

".....the owner is entitled to a compensation which is wholly insufficient to buy an equivalent area of land with similar advantages."

This point has been brought up before the House many times.

So far as I remember, when our revered leader Pandit Jawaharlal Nehru was living, the case of land acquisition in Ghaziabad was brought up here in the House. He was kind enough to depute Dr. Ram Subhag Singh to go there and settle the thing. Dr. Ram Subhag Singh went there and had discussions with the U. P. Government and some arrangement was made whereby the people who lost the lands were given more compensation which was not due to them actually according to the Act.

Therefore, I have put forward the reasonable proposal before the House that

thing should be made into law, and that is my intention in bringing forward this Bill here.

As you know, with the compensation that a man gets for the land he loses in acquisition, he cannot even acquire that much of land for his own purposes. So our Government, our independent Government, is going to deprive the people of their right to live on their land. We are making them poorer; still we say we are in a socialist society.

Our aim should be to pay a fair and reasonable price for land acquired, and to pay a price much below the market price is undoubtedly unfair and unreasonable. The Law Commission has also recommended that, as far as possible, everyone who is deprived of his property by compulsory acquisition should be awarded a compensation so as to place him in substantially the same position in which he was before the acquisition.

In this connection, I may refer to the acquisition of lands for so many projects in India. You will be astonished to hear where such acquisitions have been made that people have been deprived of their land and have got in return an insufficient quantum of compensation. Then again, they themselves or their sons and daughters are not given preference for jobs in the work being done in that project.

I have proposed that the Bill be circulated for the purpose of eliciting opinion thereon by 31st August 1968. I am glad to know that Government is not silent in the matter. Government has appointed a committee with my hon. friend, Shri Mulla as chairman to go into this question. I am thankful to Government for that. I would like to refer this Bill also to that committee. I would request you to ask the Lok Sabha Secretariat to send my Bill to that Committee also for consideration. In the mean time, I move this Motion for circulation and hope that the House will accept it.

MR. CHAIRMAN : Motion moved :

"That the Bill further to amend the Land Acquisition Act, 1894, be circulated for the purpose of eliciting opinion thereon by the 31st August 1968."

SHRI RANGA (Sirkakulam) : I am whole heartedly in favour of this Bill and I wish to express my thanks to our veteran legislature and freedom-fighter, Shri Samanta, for having thought of this very essential piece of legislation, also economically sound.

It is true that the Mulla Committee—of which I happen to be a member, are considering this particular matter also. But what is generally happening is that we have circulated our questionnaire, thousands of copies of it, to State Governments, but they have been so inefficient, disinterested or uninterested that the peasants do not know about it, even the local bar associations are not made aware of it and many people who are being affected by this compulsory land acquisition going on in different parts of the country for various public concerns, public purposes and also various capitalistic companies and so on do not know that there is such a body as this committee, that there is such a mischievous provision in this compulsory land acquisition and there is this questionnaire; and so we are not able to get any kind of evidence, not as satisfactory amount of evidence as there should be. Therefore, I am very glad that this Bill is introduced and I hope this at least would be sent to all the Bar Councils all over the country not only at the High Court level but also at the district level, so that our lawyers would be able to express themselves in the light of their experience.

Actually what is happening is something very disastrous so far as our kisans are concerned. At one time land used to be compulsorily acquired for very well known public purposes such as schools, hospitals, dharmasalas, irrigation projects, drainage projects, tanks and such other public needs. Later on it came to be extended to such an extent that even ordinary joint stock companies, private companies which are interested in developing their industries have also come to be treated as deserving this advantage that used to be given traditionally for public purposes. All that they have to do is to reach the State or Central Government and obtain their permission saying that this is a public purpose and pay some deposit under the Act. Then Government takes upon itself the responsibility of acquiring

[Shri Ranga]

compulsorily thousands of acres of our peasants' land for the benefit of these private entrepreneurs. Often times what happens is that when they want only 100 acres, which would serve the purpose not only now but for the next ten or 15 years, they lay claim to 1,000 acres and succeed in getting either 1,000 or 500 acres, 400 acres extra minimum. Later on they get the privilege of selling away this extra land at a profit to various other people. In the meanwhile these poor peasants are deprived of their land.

Land is not like any other property. It is a source of employment not only for the present generation of peasants but for successive generations of peasants. Once you take away the land, the people who own the land lose their employment, which is not like any other employment, because other employments are carried on under some kind of master, whereas here he is his own employer economically independent and socially self-reliant. That special advantage that the peasant has been enjoying is denied to him when his land is taken away.

So, specifically should there not be some conditions? Some conditions were imposed. One of them was that he should be paid market value. What is the market value, and who is to decide it? All these are questions where the courts come in, and the land acquisition officers come in. There is a lot of corruption, and on top of it a lot of delay, and court litigation is too costly and the peasants get only a raw deal. In the meanwhile all these private entrepreneurs are benefiting at the cost of these poor peasants.

Therefore, I am very glad that a committee has been appointed, and I have the honour of associating myself with that committee, because through that committee I am hoping to be able to co-operate with others in giving some protection against land being taken away arbitrarily for the benefit of the so called public as well as private companies.

I do not want to go into further details except to say that the Government and the Lok Sabha especially should take every care to see that this Bill is properly advertised in the local language papers and also

sent to all the Bar Councils and kisan organisations wherever they exist such as the Kisan Sabha, the Kisan Sammelan etc., and other farmers forums and organisations so that the people are awakened to the significance of this Bill, so that they may place their views before this House, so that in the light of those views both that committee and this House would be able to come to a proper judgment.

श्री मृत्युंजय प्रसाद (महाराजगंज) : सभापति महोदय, मैं इस प्रस्ताव के माननीय प्रस्तावक महोदय के प्रस्ताव रखने के उद्देश्यों से सोलह-आने सहमत हूँ। मेरा अपना अनुभव यह रहा है और पटना में मैंने यह देखा है कि बहुत सी जमीनों का कई साल पहले नोटिफिकेशन हो गया है, मगर एक्वीजिशन के लिये गवर्नमेन्ट के पास या पटना इम्प्रूवमेन्ट ट्रस्ट के पास पैसे की कमी रही, जिसकी वजह से वे उन जमीनों को ले नहीं पाये। इस बीच अगर कोई जमीन को बेचना चाहता है या मकान बनाना चाहता, तो वह नोटिफिकेशन के डर से कुछ नहीं कर सकता। ग्राहक भी नहीं आता है। अपना मकान बनाना चाहता है तो डर लगता है कि जमीन तो जायेगी ही, कहीं मकान भी न चला जाये—इसलिये वह भी नहीं कर सकता। अब पांच साल के बाद जमीन ली जायेगी, तो सरकार नोटिफिकेशन के दिन जो कीमत थी, उस कीमत पर जमीन लेगी, न कि उस भाव पर जब कि सरकार उसको वास्तविक रूप में ले रही है और इस बीच जमीनों की कीमतें बहुत ही बढ़ गयी हैं।

मुझे एक दूसरा उदाहरण भी बताना है, जहाँ सरकार का कोई सवाल ही नहीं था। मैंने पढ़ा है—गुजरात में वल्लभ विद्यापीठ के लिये काफी जमीन विद्यापीठ को चाहिए थी। वहाँ पर भाई लालभाई पटेल ने यह व्यवस्था की कि उन्होंने गांववालों को समझाया कि आप लोग बिना पैसे के मुझे जमीन दो, मैं गवर्नमेन्ट के पास इसके लिये नहीं जाता हूँ, मैं आपसे मांगता हूँ। मगर भीख नहीं मांगता हूँ, यह बिचनेस

प्रपोजीशन आपके सामने रखता हूँ। उनका बिजनेस प्रपोजीशन यह था कि आप ज़मीनें मुझ को दे दो, मैं इनमें सड़कें निकालूंगा, बिजली की व्यवस्था करूंगा, पानी की व्यवस्था करूंगा, ज़मीन को हर तरह से विकसित करूंगा और उसके बाद यदि आपने चार बीघे ज़मीन दी है, तो उसमें से एक बीघा ज़मीन विकसित रूप में आपको लौटा दी जायेगी। यानी यों कहिये कि उन्होंने चार में से तीन बीघा ज़मीन दे दी और विकास के भगड़े में नहीं पड़े। नतीजा यह हुआ कि उनको बहुत काफ़ी ज़मीन मिल गई और वल्लभ विद्यापीठ आज ठीक ढँग से वहाँ चल रहा है। उनको ज़मीन की बहुत कम कीमत देनी पड़ी, एक तरह से बिल्कुल नहीं देनी पड़ी, हाँ, विकास पर खर्च करना पड़ा।

साथ ही साथ एक सवाल यह भी उठता है कि ज़मीन की कीमत किस लिए दी जाती है, इसके सम्बन्ध में मैं इस कानून में कोई चीज़ नहीं देखता हूँ। मगर इत्ना ख़तर है कि यह एक बड़ी शानदार बात होगी कि जो हटायें जाते हैं उनके पुनर्वास की कहीं समुचित व्यवस्था की जाय। क्योंकि जैसा प्रोफ़ेसर रंगा ने कहा कि ज़मीन वालों को यदि रुपया दिया जायगा, तो बरस-दो बरस में वे लोग खा जायेंगे, चाहे आप उनको पहले रेंट से दीजिये या आज के रेंट से दीजिये, यदि उनके पुनर्वास की व्यवस्था नहीं होगी तो कुछ मसँ के बाद वे उस रुपये को खा-पी जायेंगे और उसके बाद उनके बाल-बच्चे भूख मरेंगे। मगर जो ज़मीन आप लेते हैं, यदि उसके बदले में कहीं दूसरी जगह वैसी ही ज़मीन उनको दे देते हैं, तो उससे उनके पुनर्वास में मदद मिलेगी और इस तरह से उनके भविष्य के लिए ठिकाना बना रह जायगा और वे समाज के ऊपर निर्भर नहीं करेंगे।

18.23 hrs.

[Mr. Speaker in the Chair]

इसलिए, सभापति महोदय, मैं पूरे हृदय से इस बिल का समर्थन करता हूँ।

श्री तुलशीदास जाधव (बाराकती) : अध्यक्ष महोदय, सम्माननीय सदस्य श्री सामन्त जो बिल लाये हैं, मैं उसका समर्थन करता हूँ। कई जगहों पर हमने देखा है कि एक्वीज़ीशन करने के बाद ज़मीन मालिक को उस ज़मीन की कीमत, जिस दिन ज़मीन ली जाती है, वह भाव नहीं दिया जाता है, बल्कि जिस समय संक़ान 4 का नोटिफ़िकेशन होता है, उस समय के भाव से कीमत अदा की जाती है। आप जानते हैं, अध्यक्ष महोदय, पहले संक़ान 4 में नोटिफ़िकेशन किया जाता है, उसके बहुत समय बाद संक़ान 9 का नोटिफ़िकेशन होता है, उसके बहुत दिन बाद एक्वीज़ीशन होता है, तो ज़मीन की कीमत देते समय संक़ान 4 के समय जो ज़मीन का बाजार भाव था, उसी भाव को मान लिया जाता है—यह बहुत अन्याय है। इस देश में 80-85 फीसदी काश्तकार लोग रहते हैं, उनके लिए ही यह राज्य चलता है, एक तरह से वही लोग चलाते हैं ऐसा हम बार-बार कहते हैं, लेकिन फिर भी उसके ऊपर अन्याय होता है। इसलिये मेरा कहना यह है कि जैसा मेरे पहले अनेक सदस्यों ने कहा है, उन्हीं के विचारों को सपोर्ट करते हुए—जिस दिन हम ज़मीन को अधिकार में लेते हैं, अपने कब्जे में लेते हैं, उस दिन उस ज़मीन की जो कीमत बाजार में है, वही उसको दी जानी चाहिये।

मेरा खुद का अनुभव है और ऐसे कई उदाहरण हैं कि ज़मीन की कीमत तय करने के बाद भी उसको 30 वर्षों के बाद पंसा मिला है। जिसके लिए हम को राज चलाना है, उस के साथ ऐसा व्यवहार करें, तो यह राज्य हम उसके लिये चलाते हैं, ऐसा नहीं माना जा सकता। इसलिये मेरा अनुरोध है कि जिस दिन ज़मीन तबे में ली जाय, उस दिन जो कीमत थी, वही उसको दी जानी चाहिये और 15 दिन में कीमत मिल जानी चाहिये।

दूसरी बात—ज़मीन की जितनी जरूरत हो, रतनी ली जानी चाहिए। आज वह होता

[श्री तुलशीदास जाधव]

है कि बहुत ज्यादा ज़मीन ले ली जाती है, गरीब आदमी के उस ज़मीन से निकल जाने के बाद, न तो वह ज़मीन खरीद पाता है और जो थोड़ा-बहुत पैसा उसको देरी से मिलता है, वह उससे खर्च हो जाता है। उसके पास न पैसा रहता है और न ज़मीन रहती है यह बड़ा अन्याय होता है। इसके लिये मेरा सुझाव है कि जैसे इरिगेशन के लिए या जहाँ डैम्प होते हैं, उसके लिए ज़मीन ली जाती है तो उसके बदले में उनको थोड़ी बहुत ज़मीन दी जाती है, उसी तरह से इन लोगों को भी किसी दूसरी जगह ज़मीन दी जाय। जिससे वे अपने आपको स्थापित कर सकें।

श्री देवराव पाटिल (यवतमाल) : अध्यक्ष महोदय, यह जो महत्वपूर्ण संशोधन हमारे सम्माननीय सामन्त साहब लाये हैं, मैं इसके सपोर्ट करता हूँ। इसका समर्थन करता हूँ। यह जो हमारा लैंड एक्वीज़ीशन एक्ट है या 75 साल पहले बना था, सन् 1894 में बना था, इसलिए इस बिल को कोई भी समझ सकता है कि इसमें काफ़ी संशोधन करने की ज़रूरत है। इसमें इन्होंने दो प्वाइन्ट्स रखे हैं एक तो यह कि लैंड एक्वीज़ीशन के मारफत जो ज़मीन ली जाती है और उसके मालिक को पैसा दिया जाता है—सेक्शन 4 के नोटिफिकेशन के समय ज़मीन की जो कीमत होती है, उस भाव से उस की कीमत दी जाती है। अब इस संशोधन में यह कहा गया है कि जब लैंड की एक्वीज़ीशन होती है, जब उसको कब्जे में लिया जाता है, उस वक्त उस ज़मीन की बाजार में जो कीमत है, वह कीमत उसको दी जानी चाहिए। इसके कारण भी उन्होंने बताया है।

दूसरी बात इसमें यह कही गई है कि जब ज़मीन ली जाती है तो उससे बहुत से काश्तकारों को हटाना पड़ता है, उनके साथ साथ बहुत से लैंड-लैस लेवरर्स को हटाना, पड़ता है और बहुत बड़ी तादाद में ये लोग वहाँ से

निकाल दिए जाते हैं, जो कि बेकार हो जाते हैं। इस समय उनके पुनर्वास के लिए कोई व्यवस्था नहीं है.....

MR. SPEAKER : You are supporting it ; all of them are supporting it. I must put it to the vote.

श्री देवराव पाटिल : मैं चाहता हूँ कि इसके लिए कमेटी बने।

मेरे कहने का मतलब यह है कि जो लोग इस तरह से हटाए जाते हैं, उनके पुनर्वास के लिए योजना बनाई जानी चाहिए। मेरा सुझाव यह है कि जिन लोगों की ज़मीन ली जाती है, उन लोगों को ज़मीन के बदले ज़मीन देनी चाहिए और जिनके घर लिए जाते हैं, उनको घर के बदले में घर देना चाहिए। सेन्ट्रल गवर्नमेन्ट को इसके लिए कानून बनाना चाहिए।

सामन्त साहब ने बहुत बढ़िया सजेक्शन दी है कि इसके लिए जो कमेटी बनी हुई है, उस के पास इस बिल को भेज दिया जाय और वह कमेटी इस पर विचार करे।

MR. SPEAKER : The question is :

"That the Bill further to amend the Land Acquisition Act, 1894, be circulated for the purpose of eliciting opinion thereon by the 31st August, 1968."

The motion was adopted

18.29 hrs.

MOTION RE: INSTALLATION OF
SHRI MANDAL AS CHIEF MINISTER
OF BIHAR—Contd.

MR. SPEAKER : The House will now take up further consideration of the following motion moved by Shri Nath Pai on the 28th February, 1968, namely :—

"That this House disapproves the manner and the procedure adopted by the Governor of Bihar in installing Shri B.P. Mandal as Chief Minister, as likely to bring the Constitution in contempt and danger."